

Lucknow, Shillong and Jaipur. In addition, there is a Vidyalaya management committee in each Vidyalaya under the Chairmanship of the District Magistrate/Collector of the District.

(b) The funds allotted are utilised on Vidyalayas and Students in terms of guidelines and norms prescribed by the Samiti, relating to permissible expenditure on different items, procedural norms etc.

(c) The staff Nurse of the Vidyalaya checks the edibles before they are served to the students.

(d) and (e). Yes, Sir, there is a Vidyalaya Management Committee under the Chairmanship of District Magistrate/Collector of the District with 5 other members as under:-

1. District Education Officer.
2. Executive Engineer of State P.W.D. (Building).
3. Principal of Local College or Senior Secondary School preferably a residential School.
4. Senior most teacher of Navodaya Vidyalaya.
5. District Medical Officer.
6. Principal Jawahar Navodya Vidyalaya.

[English]

Affairs of Central Council for Research in Ayurveda and Siddha

2600. SHRI BASUDEB ACHARIA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether an enquiry Committee was

appointed to inquire into the affairs of the Central Council for Research in Ayurveda and Siddha;

(b) if so, the details thereof; and

(c) the follow-up action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D.K. THARA DEVI SIDDHARTHA): (a) Following some complaints from different quarters alleging financial mismanagement and administrative irregularities in the Councils affairs and technical failure on the part of the Director of the Council, the Government has appointed an Enquiry Officer as one man Enquiry Committee to inquire in to these allegations. He was also asked to look into the complaints made against one of the other officers of the Council.

(b) and (c). the Inquiry Officer submitted his final report on 28.2.1991. The report has been examined and based on the findings of the enquiry, the case has been referred to the Central Vigilance Commission for their opinion.

Amendment of Intellectual Property Rights and Copyright Laws

2601. SHRI PRITHVIRAJ D. CHAVAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government propose to amend the Intellectual Property Rights and Copyright laws;

(b) whether the above changes are likely to include video piracy, software, books and recorded music;

(c) whether the above legislation is likely

to satisfy all the objections raised in the US Super 301; and

(d) the steps, if any taken to solicit wide ranging opinion from the public?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) to (d). Keeping in view the suggestions which have been made by various groups, Government propose to amend the Copyright Act, 1957 to make it more comprehensive and effective. This proposal is in a preliminary stage. As regards the other laws pertaining to intellectual property rights, there is no concrete proposal under consideration of the Government at present, although two committees, in the Departments of Biotechnology and in the ICAR, are going into certain aspects of intellectual property rights and the question of regulating the use of foreign brand names/trade marks is also under examination in all its aspects in the Department of Industrial Development. These issues are under examination in order to address national concerns and not to respond to requests from foreign governments.

[*Translation*]

Deforestation in Gujarat

2602. SHRI CHANDUBHAI DESHMUKH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government are aware of deforestation in Bharuch and Surat districts of Gujarat during last five years; and

(b) if so, the corrective action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) and (b).

Information is being collected from Gujarat Government and will be laid on the Table of the House.

Proposals of Rajasthan government Regarding Phase IV of Operation Blackboard Programme

2603. SHRI RAM NARAIN BERWA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Union Government have received proposals from the Government of Rajasthan regarding Phase IV of operation Black Board Programme;

(b) the time by which the Government propose to convene the meeting of the State Level Committee in this regard;

(c) whether, keeping in view the backwardness of Rajasthan is the field of education, the government propose to provide more grants to the State; and

(d) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) Yes, Sir.

(b) The proposal has already been sanctioned.

(c) Since the State has been fully covered under the scheme of Operation Blackboard, there is no such proposal to provide more grants to the State.

(d) The question does not arise.

[*English*]

Out of Turn Allotment of DDA Flats/Plots/Shops

2604. SHRIRAJNATH SONKARSHASTRI: Will the Minister of URBAN DEVELOPMENT be pleased to state: